

State vs. Himanshu Jaiswal
FIR no. 038/2021
PS Preet Vihar
U/s 379/356/34 IPC

29.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Arvind Saxena, ld. counsel for the applicant/ accused.

Accused is stated to be in JC.

Submissions heard. Reply perused.

As per the reply sent by the IO, applicant/accused has not been arrested in the aforesaid case.

At this stage, ld. counsel for the applicant/accused seeks permission to withdraw the aforesaid bail application.

Permission granted.

The bail application is hereby dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/29.04.2021

State vs. Lokesh

FIR no. 10/2021

PS Preet Vihar

U/s 379/411/34 IPC

29.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. S.S. Rawat, ld. counsel for the applicant/ accused.

Accused is stated to be in JC.

Submissions heard. Reply perused.

As per the reply sent by the IO, applicant/accused has not been arrested in the aforesaid case.

At this stage, ld. counsel for the applicant/accused seeks permission to withdraw the aforesaid bail application.

Permission granted.

The bail application is hereby dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
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